

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 7125 of 2020

Budhan Yadav @ Raju Yadav.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Kamdeo Pandey, Advocate
For the State : Mrs. Niki Sinha, A.P.P.

04/17-4-2021 Heard the parties.

The petitioner is an accused in connection with Dumri P.S. Case No. 13 of 2009, S.T. No. 64 of 2014.

The prayer for bail of the petitioner was earlier rejected twice by this Court in B.A. No.2032 of 2015 and in B.A. No.11699 of 2019.

It appears that there is specific allegation against the petitioner of having shot at Prasadi Yadav who had subsequently died. There being no fresh grounds to reconsider the prayer for bail of the petitioner, the same is hereby rejected once again.

(Rongon Mukhopadhyay, J)

Rakesh/-